

पवन फार्म, पवन-सौर हाइब्रिड परियोजनाओं या संबंधित क्रियाकलापों के प्रयोजन के लिए, उपयोग में लेने का प्रस्ताव किया है या प्रस्ताव करता है:

परन्तु ऐसे व्यक्ति को-

- (i) ऐसी भूमि को, सौर फार्म/पार्क, सौर संयंत्र/सौर शक्ति संयंत्र या पवन फार्म, पवन-सौर हाइब्रिड परियोजनाएं स्थापित करने के लिए या संबंधित क्रियाकलापों के लिए, उपयोग में लेने के प्रयोजन के लिए, राजस्थान कृषि जोतों पर अधिकतम-सीमा अधिरोपण (संशोधन) अधिनियम, 2020 (2020 का अधिनियम सं. 20) के प्रवृत्त होने की तारीख से एक वर्ष के भीतर-भीतर या भूमि के अर्जन की तारीख से एक वर्ष की कालावधि के भीतर-भीतर राज्य सरकार को आवेदन प्रस्तुत करना होगा। राज्य सरकार ऐसे आवेदन को एक वर्ष के अवसान के पश्चात् भी ग्रहण कर सकेगी यदि आवेदक राज्य सरकार का यह समाधान करा देता है कि एक वर्ष की कालावधि के भीतर-भीतर आवेदन प्रस्तुत नहीं करने के पर्याप्त कारण थे;
- (ii) सौर फार्म/पार्क, सौर संयंत्र/सौर शक्ति संयंत्र या पवन फार्म, पवन-सौर हाइब्रिड परियोजनाओं के विकास के लिए या संबंधित क्रियाकलापों के लिए, उक्त भूमि को उपयोग में लेने की अनुज्ञा की तारीख से तीन वर्ष की कालावधि के भीतर-भीतर, ऐसे प्रयोजन के लिए उक्त भूमि का उपयोग प्रारंभ करना होगा। राज्य सरकार, पर्याप्त कारण दर्शित किये जाने पर, ऐसी कालावधि को दो वर्ष की और कालावधि तक बढ़ा सकेगी।"; और
- (ii) उप-धारा (7) में, विद्यमान अभिव्यक्ति "उप-धारा (5) या उप-धारा (6) में निर्दिष्ट व्यक्ति उप-धारा (5) या, यथास्थिति, उप-धारा (6) के उपबंधों" के स्थान पर अभिव्यक्ति "उप-धारा (5), (5-क) या उप-धारा (6) में निर्दिष्ट व्यक्ति उप-धारा (5), (5-क) या, यथास्थिति, उप-धारा (6) के उपबंधों" प्रतिस्थापित की जायेगी।

विनोद कुमार भारवानी,
प्रमुख शासन सचिव।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)
NOTIFICATION**

Jaipur, September 14, 2020

No. F. 2(37)Vidhi/2/2020.- In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following translation in the English language of Rajasthan Krishi Joton Par Adhiktam-Seema Adhiropan (Sanshodhan) Adhinyam, 2020 (2020 Ka Adhinyam Sankhyank 20):-

(Authorised English Translation)

**THE RAJASTHAN IMPOSITION OF CEILING ON AGRICULTURAL HOLDINGS
(AMENDMENT) ACT, 2020**

(Act No. 20 of 2020)

(Received the assent of the Governor on the 11th day of September, 2020)

An

Act

further to amend the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973.

Be it enacted by the Rajasthan State Legislature in the Seventy-first Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Rajasthan Imposition of Ceiling on Agricultural Holdings (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 17, Rajasthan Act No. 11 of 1973.- In section 17 of the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973 (Act No. 11 of 1973),-

(i) after the existing sub-section (5) and before the existing sub-section (6), the following new sub-section shall be inserted, namely:-

“(5-A) Nothing in sub-sections (1) to (4) shall apply to a person who has acquired or acquires any land in excess of the ceiling area applicable to him and has proposed or proposes to use the said land for the purpose of Solar Farm/Park, Solar Plant/Solar Power Plant or related activities as defined in Rajasthan Solar Energy Policy, 2019 or Wind Farm, Wind-Solar Hybrid Projects or related activities as defined in Rajasthan Wind and Hybrid Energy Policy, 2019 for the generation of solar or wind power:

Provided that such person shall have to-

- (i) submit an application to the State Government within one year from the date of coming into force of the Rajasthan Imposition of Ceiling on Agricultural Holdings (Amendment) Act, 2020 (Act No. 20 of 2020) or within a period of one year from the date of acquisition of land, for the purpose of using such land for setting up Solar Farm/Park, Solar Plant/Solar Power Plant, or Wind Farm, Wind-Solar Hybrid Projects or related activities. The State Government may entertain such application after expiry of one year if the applicant satisfies the State Government that there were sufficient reasons for not moving the application within the period of one year;
- (ii) commence the use of said land for development of Solar Farm/Park, Solar Plant/Solar Power Plant, or Wind Farm, Wind-Solar Hybrid Projects or related activities within a period of three years from the

date of permission to use the said land for such purpose. The State Government on sufficient cause being shown may extend the period by further period of two years.”; and

- (ii) in sub-section (7), the existing expression “in sub-section (5) or sub-section (6) contravenes the provisions of sub-section (5) or sub-section (6)”, the expression “in sub-section (5), (5-A) or sub-section (6) contravenes the provisions of sub-section (5), (5-A) or sub-section (6)” shall be substituted.

विनोद कुमार भारवानी,
Principal Secretary to the Government.

राज्य केन्द्रीय मुद्रणालय, जयपुर।